

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70902 of 2016

(Arising out of Order-In-Original No.AGA-EXCUS-000-COM-0010-16-17 dated 29.06.2016 passed by Commissioner, Customs, Central Excise & Service Tax, Agra)

M/s Shekhar Resorts Limited.
(7th Mile Stone, Fatehabad Road, Agra-282001)

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise & Service Tax,
Kanpur**

....Respondent

APPEARANCE:

Shri Dharmendra Srivastava, Chartered Accountant for the Assessee
Shri S.T. Khairnar, Authorised Representative for the Revenue

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70189/2023

DATE OF HEARING : 09.11.2023
DATE OF DECISION : 09.11.2023

P.K. CHOUDHARY:

Learned counsel for the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Revenue's appeal is also disposed of.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Nihal